

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3094**

**TO BE ANSWERED ON THE 30<sup>TH</sup> MARCH, 2022/ CHAITRA 9, 1944 (SAKA)**

**LAW AND ORDER SITUATION IN ANDHRA PRADESH**

**3094 SHRI KANAKAMEDALA RAVINDRA KUMAR:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether Government has taken note of the fact that law and order situation in the State of Andhra Pradesh has deteriorated to a large extent and the people/leaders belonging to main opposition party are being targeted and attacked;**

**(b) if so, the details thereof;**

**(c) whether Government has taken any actions in this regard;**

**(d) if so, the details thereof; and**

**(e) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (e): ‘Police’ and ‘Public Order’ are State subjects under the Seventh Schedule to the Constitution of India and State Governments are responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through their law enforcement agencies. Complaints are received from various quarters regarding law & order situation in some States. Such complaints are sent to the concerned State Government for taking action as per law.**

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